#### **Television rating point for DD**

## 735. SHRI C. RAMACHANDRAIAH: SHRI MANOJ BHATTACHARYA:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether the data of TAM India which is the only company measuring Television Rating Point (TRPs) are not dependable;
  - (b) if so, Government's reaction thereto;
- (c) whether it is proposed to get any other agency to do the job and give correct TRPs for Doordarshan;
  - (d) if so, the details thereof and if not, the reasons therefor; and
- (e) the number of cable satellite television in the country including DD channels?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) and (b) Prasar Bharati have informed that the data of TAM India in respect of Television Rating Points (TRPs) has market credibility. They have, however, informed that the Television Rating Points of TAM India have an urban slant, as they have no infrastructure in rural areas and towns which have less than one lakh population.

- (c) and (d) Prasar Bharati have informed that there is no proposal to get any other agency to do the job.
- (e) There are approximately 250 Satellite Channels beaming over Indian skies. Doordarshan has 25 Television Channels.

# FDI in print media

## †736. SHRI MOTI LAL VORA: SHRI JANARDAN DWIVEDI:

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether it is a fact that foreign journals would be allowed to publish their editions in the country with some conditions;

<sup>†</sup>Original notice of the question was received in Hindi.

- (b) if so, the details thereof;
- (c) whether it is also a fact that Non-Resident Indians and foreign institutional investors have been allowed to invest upto 26 per cent in this sector; and
  - (d) if so, what would be its impact on Indian print media?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) The Government has allowed publication of facsimile editions, in whole or in part(s), of the foreign newspapers in India without access to Indian content or Indian advertisements.

- (b) The detailed guidelines issued by the Government in this regard given in the enclosed Statement (See below).
- (c) Yes, Sir. The Government has enlarged the investor category in the news and current affairs segment of the print media to include foreign direct investments by Non Resident Indians, Persons of Indian Origin and portfolio investments by recognized Foreign Institutional Investors subject to the overall ceiling of 26 percent.
  - (d) It is too early to gauge the impact of the decision.

#### Statement

Guidelines for Publication of Foreign Journals and Facsimile editions of Foreign News papers on 01.8.2005

### Guidelines for

- Publication of Newspapers and Periodicals dealing with News and Current Affairs.
- (ii) Publication of Facsimile Editions of Foreign Newspapers.

New Delhi, Dated 13th July, 2005.

#### **PREAMBLE**

In supersession of the previous guidelines issued by this Ministry *vide* Press Note dated 21st November 2002 and in partial modification of the Press Note dated 5th July 2005, the Union Government have decided to allow, with immediate effect:

- (i) Foreign Direct Investment (which includes foreign direct investments by NRIs, PIOs) and portfolio investments by recognized FIIs, together up to a ceiling of 26% of paid up equity capital, in Indian entities publishing newspapers and periodicals dealing with news and current affairs. Such investment would be permissible by foreign entities having sound credentials and international standing, subject to certain conditions.
- (ii) Facsimile editions, in whole or in part(s), of foreign newspapers, by Indian entities, with or without foreign investment, and also by foreign companies owning the original newspaper, provided they get incorporated and registered in India under the Companies Act, 1956.

The following guidelines are hereby prescribed:

## 1. Application

- (i) Nine copies of the prescribed application form, duly filled in, along with the requisite documents shall be submitted to the Ministry of 1&B.
- (ii) Application fee of Rs. 5000/- will have to be submitted through demand draft made in favour of Pay & Accounts Officer, Ministry of Information and Broadcasting, payable at New Delhi.

#### 2. Title of the Publication

Title verification shall continue to be done by the Press Registrar as per existing procedure, including for facsimile editions.

### 3. Eligibility Criteria

- A. Foreign Investment in Indian entities publishing newspapers and periodicals dealing with news and current affairs:
  - (i) Foreign Investment will be allowed only where the resultant entity (hereinafter called "New Entity") is a company registered with the Registrar of Companies under the provisions of the Companies Act, 1956.
  - (ii) Foreign Investment including FDI by foreign entites, NRIs, PIOs etc. and portfolio investments by recognised Flls, will be allowed up to maximum of 26% of paid-up equity of the New entity.

- (iii) Permission will be granted only in cases where equity held by the largest Indian shareholder is at least 51% of the paid up equity, excluding the equity held by Public Sector Banks and Public Financial Institutions as defined in Section 4A of the Companies Act, 1956, in the New Entity. The term largest Indian shareholder used in this clause will include any or a combination of the following:
- (1) In the case of an individual shareholder,
  - (a) The individual shareholder
  - (b) A relative of the shareholder within the meaning of section 6 of the Companies Act, 1956
  - (c) A company/group of companies in which the individual shareholder/H U F to which he belongs, has management and controlling interest.
- (2) In the case of an Indian company,
  - (a) The Indian company,
  - (b) A group of Indian companies under the same management and ownership control. Provided that in case of a combination of all or any of the entities mentioned in sub-clause (1) and (2) above, each of the parties shall have entered into a legally binding agreement to act as a single unit in managing the matters of the New Entity.
  - (iv) While calculating the 26% foreign investment in the equity of the New Entity, the foreign holding component, if any, in the equity for the Indian shareholder companies of the New Entity will be duly reckoned on pro rata basis so as to arrive at the total foreign holding in the New Entity.
  - (v) At least 50% of the foreign direct investment will have to be inducted by issue of fresh equity. The balance, *viz.* upto 50% of the foreign direct investment, may be inducted through transfer of existing equity.
  - (vi) Permission would be conditional on at least 3/4th of the Directors on the Board of Directors of the New Entity and all key executives and editorial staff being resident Indians.

## B. Facsimile Editions of foreign newspapers:

- (i) Any Indian entity, with or without foreign investment, desirous of publishing a facsimile edition of a foreign newspaper, or any foreign company owning the original foreign newspaper will be permitted to publish the facsimile edition of its newspaper, in whole or in part(s), provided:
  - (a) it is incorporated and registered as a company with the Registrar of Companies under the provisions of the Companies Act, 1956.
  - (b) It has a commercial presence in India with its principal place of business in India.
  - (c) That a least 3/4th of the Directors on the Board of Directors of the New Entity and all key executives and editorial staff are resident Indians.
- (ii) Any entity publishing a facsimile edition of a foreign newspaper in India shall be subject to all the relevant laws and guidelines applicable to Indian newspapers and their publishers.

## 4. Basic Conditions/Obligations:

- (i) Subject to the ceiling prescribed, it will be obligatory on the part of the all Entities to inform Ministry of Information & Broadcasting about any alteration in the foreign shareholding pattern as on 31st March of every year and within 15 days of the end of the financial year.
- (ii) It will be obligatory on the part of all entities to take prior permission from the Ministry of Information & Broadcasting before effecting any changes in the shareholding of the largest Indian shareholder indicated in clause 3A (iii) above.
- (iii) AH entities shall inform Ministry of Information & Broadcasting within 15 days of effecting any change in the composition of its Board of Directors or key executives and editorial staff. Such a change would be subject to post-facto approval of the Ministry of Information & Broadcasting.
- (iv) All entities shall obtain prior clearance of the Ministry of Information & Broadcasting of any foreigners/NRIs proposed to

be employed/engaged in the New Entity either as consultants (or in any other capacity) for more than 60 days in a year, or, as regular employees.

- (v) Facsimile editions shall be permitted subject to the following conditions:
- (a) The original foreign newspaper, whose facsimile edition is proposed to be brought out in India, is being published with the approval of the regulatory authority of the country of origin and is a standard publication in that country and is not specially designed for Indian readers.
- (b) The facsimile edition shall not carry any advertisements aimed at Indian readers in any form,
- (c) The fascimile edition shall not carry any locally generated content/ India specific content, which is not simultaneously published in the original edition of foreign newspaper,
- (d) Prior permission from Ministry of l&B is obtained for publication of facsimile editions and the title got registered with the Registrar of Newspapers for India (RNI).
- (e) The publication shall clearly indicate that it is a facsimile edition, in whole or in part(s), and shall prominently carry the masthead, the editorial page and the place of publication of the original foreign newspaper.

### 5. Processing of Applications

- (i) All new applications for foreign investments in Indian entities publishing newspapers and periodicals dealing with news and current affairs and proposals for publishing of facsimile editions of foreign newspapers, shall be processed and decided upon in the Ministry of information & Broadcasting on the basis of interministerial consultation with the Ministry of Home Affairs and other ministries, as may be required.
- (ii) The applicant entity shall make full disclosure, at the time of application, of Shareholders' Agreements and Loan Agreements that are finalized or proposed to be entered into. Any subsequent change in these shall be disclosed to the Ministry of Information & Broadcasting within fifteen days of such a change.
- (iii) The applicant entity shall frame its Articles/Memorandum of

- (iv) All entities shall obtain prior clearance from the Ministry of Information & Broadcasting of all persons not being resident Indians who are proposed to be inducted in the Board of Directors of the new Entity.
- (v) All applications for publishing facsimile editions shall clearly indicate whether the facsimile edition is to be published in whole or in part. In case only a part of the original foreign newspaper is proposed to be published, each page shall be treated as one part, and the exact page numbers of the original foreign newspaper to be published, shall be clearly indicated.

#### Revival of radio

- 737. SHRI R. KAMARAJ: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:
  - (a) whether it is a fact that Government are considering to revive the radio;
- (b) whether it is also a fact that in the near future more than 80 cities would have their own AIR stations; and
  - (c) if so, the details thereof?

THE MINISTER OF INFORMATION AND BROADCASTING (SHRI S. JAIPAL REDDY): (a) to (c) It has been the constant endeavour of Government to make radio more popular in terms of content, quality and reach. Currently, 99.13% of population of the country is covered by the primary grade signals of AIR and after completion of the schemes under the Tenth Five Year Plan, 99.49% of the population of the country is expected to be covered. However, radio coverage through shortwave band is available throughout the country.

Seventy-six radio stations, as per details given in the statement, are proposed to be set up in different cities during the Tenth Five Year Plan, subject to approval and availability of resources.